

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.127/TT/2020

Dated: 5.3.2020

To,
Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for transmission assets under “Transmission System associated with NRSS-XIII” in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 12.3.2020:-

2. With regard to the additional capitalization in FY 2014-19, submit the following information:-
 - I. Clarify whether the additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work.
 - II. With regard to additional capitalization claimed during 2014-15 to 2018-19, submit details in the following format:-

Party	Asset/Work	Year Wise actual capitalization (2014-19)	Original Liability	Year Wise Addition in Liability	Un-discharged Liability as COD	Un-discharged Liability as on 31.03.2019

3. Asset-wise details in Form 13 indicating the head-wise Plant and Machinery

cost as on cut-off date excluding IDC, IEDC, land cost and cost of civil works along with head-wise break-up (i.e. transmission line, Sub-station, PLCC, etc.) of IDC & IEDC.

4. Asset-wise information for all components of AFC for 2014-19 as per directions of the Commission on page 24 of the order dated 11.12.2018 in Petition No. 108/TT/2018.
5. Statement of IDC discharged for all the Assets-1,-2, 3, 4 and 5.
6. Provide Auditor Certificate for Asset B certifying the project cost approved by the Commission and expenditure incurred during 2014-19 tariff block.
7. Submit asset- wise details in Form-5, 5A, 9, 9A, 12, 12A and 12B.
8. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer